

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### PETITION NO.299/2010

Sub: Determination of transmission tariff for combined asset of Ckt-I and Ckt-II of 400 kV, D/C Teesta (Stage-V) Siliguri transmission line, 315 MVA, 400/220 kV ICT-II at Baripada sub-station along with associated bays and shifting of 50 MVAR Reactor from Rengali to Baripada end of transmission system associated with Teesta (Stage-V) HEP in Eastern Region for the period from 1.4.2009 to 31.3.2014.

Date of hearing : 24.2.2011

Coram : Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd. Gurgaon

Respondents : Bihar State Electricity Board and others

Parties present : 1. Shri S.S.Raju, PGCIL  
2. Shri Rajiv Gupta, PGCIL

This petition has been filed for determination of transmission tariff for combined asset of Ckt-I (Asset-I) and Ckt-II (Asset-II) of 400 kV D/C Teesta (Stage-V) Siliguri transmission line, 315 MVA, 400/220 kV ICT-II at Baripada sub-station (Asset-III) along with associated bays and (Asset-IV) shifting of 50 MVAR Reactor from Rengali to Baripada end of transmission system associated with Teesta (Stage-V) HEP in Eastern Region for the period from 1.4.2009 to 31.3.2014, after accounting of projected additional capital expenditure incurred/to be incurred during 2009-10 2010-11 and 2011-12, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

2. The representative of the petitioner submitted that the expenditure claimed for Asset-IV is in the form of additional capital expenditure towards shifting of the reactor. In response to the Commission's query in regard to the reason for capitalization of expenditure, the representative

of the petitioner submitted that in addition to the transportation of the reactor, the work involves new structure, civil foundation works etc. therefore, the expenditure towards shifting of the reactor may be allowed to be capitalized. The representative of the petitioner also clarified that the asset in question is yet to be commissioned; hence audited expenditure is not available.

3. The Commission directed the petitioner to file on affidavit the details of the works to be undertaken along with the cost incurred/to be incurred and justification for considering the expenditure towards each of the elements of the works for shifting of reactor as capital expenditure, latest by 11.3.2011, with an advance copy to the respondents.

4. Subject to above, order in the petition was reserved.

Sd/-  
(T. Rout)  
Joint Chief (Law)